

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION No. 1083
TO BE ANSWERED ON 29.07.2024

Amendment in Wildlife Protection Act

1083. SHRI RAJMOHAN UNNITHAN:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government is aware that people of Kasaragod district in Kerala State are plagued by wild animals especially monkeys that destroy unripe crops and harass the people especially women and children;
- (b) whether the Wildlife Department in the State is also helpless in this matter as Monkeys are protected under Schedule-1 of the Wildlife Protection Act;
- (c) whether the Government proposes to make an amendment in the said Act and add the species including Monkeys that are threat to life and property;
- (d) if so, the details thereof along with the timeframe fixed in this regard; and
- (e) if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI KIRTI VARDHAN SINGH)

- (a) and (b) As per the report received from State of Kerala, there had been isolated incidents of human-Bonnet macaque conflicts in Kasaragod District. Orders are issued from time to time by the Chief Wild Life Warden, Kerala and compensation is also paid to the applicants on receipt of report regarding such incidents.
- (c),(d) and (e) The Wild Life (Protection) Act, 1972 has been amended recently which also included rationalization of listing of species of wild animals in Schedule I and Schedule II appended to the Act. Presently, there is no proposal to make amendment to the Act to add new species in these schedules.
